

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH-NEW DELHI**

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RA.NO. 241 OF 1994
IN
OA.NO. 1621 OF 1993

Dated New Delhi, this the 28th day of July, 1994

Hon'ble Shri J. P. Sharma, Member (J)

VERSUS

The Chairman
Central Social Welfare Board
Samaj Kalyan Bhawan
12-B, Tara Crescent Road
South of IIT Campus
NEW DELHI

• • • **Respondent**

ORDER

Shri J. P. Sharma, M(J)

The Review Applicant has sought review of the judgement dated 9.6.94 by which the O.A.No.1621/93 was disposed of observing that regarding the transfer of the applicant from Central Social Welfare Board, New Delhi to Chandigarh vide order dated 27.5.92, does not call for any interference and further the wife of the applicant is free to make suitable application regarding her transfer. As regard the payment of TA etc. to the applicant, it has been observed that the respondent shall pay the same

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according to the rules in the Revised Application,
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the applicant has not taken any such ground that

there is error on the face of the order. He has

only referred to the various contentions in an

argumentative manner which have already been

considered in the light of the decision of the

Hon'ble Supreme Court in the case of Bank of India

Vs Jagjit Singh Mehta reported in 1992(1) S.C.C. p. 306

and Union of India and others Vs. S. L. Abbas reported

in 1993(25) ATC p.844 referred to in the order under

review.

2. The Review Application, therefore, is totally

devoid of merit and is dismissed accordingly.

J. P. Sharma —

(J. P. Sharma)
Member(J)

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